(ग) यदि हां, तो उक्त कार्य योजना का ब्यौरा क्या है; और

(घ) यदि उपर्युक्त भाग (ख) का उत्तर ना हो, तो इसके क्या कारण हैं?

गृह मंत्रालय में राज्य मंत्री (श्री पी० एम० सईद): (क) से (घ) ''लोक व्यवस्था'' और ''पुलिस'' राज्य के विषय हैं, अतः पुलिस बलों में सुधारों को लागू करने के लिए जरूरी कदम उठाने की जिम्मेदारी मुख्य रूप से राज्य सरकारों की है। तथापि, राज्य पुलिस बलों के आधुनिकीकरण के लिए राज्य-सरकारों को वित्तीय सहायता, केन्द्र सरकार द्वारा उपलब्ध कराई जाती रही है जिससे कि वे उन त्वरित प्रौद्योगिकीय परिवर्तनों और नई चुनौतियों का मुकाबला करने में समर्थ हो सकें जो कि देश में कानून एवं व्यवस्था तथा अपराध की स्थिति में उनके सामने आएं। देश में पुलिस बलों के प्रशिक्षण मानदण्डों में सुधार लाने की दृष्टि से पुलिस प्रशिक्षण प्रबंधों की समीक्षा के लिए राज्य सरकारों को समय-समय पर सरकार द्वारा भी सलाह दी जाती रही है। राज्य सरकारों को समय-समय पर यह सलाह भी दी गई है वे मानवाधिकारों के उल्लंघन के मामले में समुचित कार्रवाई करें।

Attack on Homc Minister by Extremists

345. SHRI SHANKAR DAYAL SINGH: Will the Minister of HOME AFFAIRS be pleased tos state:

(a) whethsr it is a fact that the Home Minister and his colleagues were attacked by extremists during his visit to Jammu and Doda; and

(b) if so, what are the details thereof?

THE MINSITER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b) No, Sir. Before the arrival of Union Home Minister at Doda, some shots had been fired by suspected militants at a distance and, according to available information, this did not result in any loss of property or life.

National Awakening in Respect of Lotteries

346. SHRI G.Y. KRISHNAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the National Awakening in respect of the Lottery business started in public and private ' sectors in several States;

(b) whether it started in the interest of augmenting the development projects in the country for any other purpose;

(c) if so, at whose cost;

(d) whether Government are aware that Government organized Lottery System is at present spelling doom for millions of families throughout the country; and

(e) if so, what action Government propose to take to regulate the great lottery bazar hawking hopes and ultimately bringing in ruination for lakhs of people particularly in the lower strata of society?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (c) Lotteries have been started to augment the recources for various devlopment projec»s in the country. A large number of people are directly or indrectly involved in this business.

(b) and (e) Complaints regarding malpractices in lottery business are received from time to time which are forwarded to the concerned State Governments / UT Administrations for further necessary action. According to entry 40 of List I of Seventh Schedule of the Constitution Lotteries organized by Government of India or State Government can be regulated by a law enacted by the Parliament. No State Government can make a law relating to Government Lottery. Under Article 298 (b) the executive power of the State extends' to carrying on business and making contracts for any purpose. In the

absence of a law of the Parliament regulating Government of India / State Government Lotteries, State Governments have been conducting lotteries by exercising the above executive power. As regards Power to regulate Private lotteries Entry 34 of List II relating to "Betting and Gambling" extends the Legislative Competence of State Legislations to cover regulation of private lotteries. State Governments are primarily responsible for checking the malpractices and to regulate the lottery bazaars. Central Government has issued guidelines from time to time since 1984 to the States / UTs to regulate the lottery business.

मध्य प्रदेश के आदिवासी क्षेत्रों में रसोई गैस के कनेक्शनों का दिया जाना

347. श्री दिलीप सिंह जूदेव: क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की करेंगे कि:

(क) क्या सरकार ने मध्य प्रदेश के आदिवासी क्षेत्रों में तरलीकृत पेट्रोलियम गैस के वितरण के संबंध में कोई विशेष योजना तैयार की है;

(ख) यदि हां, तो इस संबंध में ब्यौरा क्या है;

(ग) पिछले तीन वर्षों के दौरान राज्य के आदिवासी क्षेत्रों में रसोई गैस के कितने कनेक्शन दिये गये;

(घ) इस संबंध में सरकार द्वारा अब तक क्या कार्यवाही की गई है और इस व्यवस्था को ठीक प्रकार से लागू करने के लिए क्या ठोस कदम उठाये गये हैं; और

(ङ) 31 दिसम्बर, 1993 की स्थिति के अनुसार आदिवासी क्षेत्रों के बारे में इस संबंध में क्या स्थिति है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय के राज्य मंत्री (कैप्टन सतीश शर्मा): (क) जी, नहीं।

(ख) और (ग) प्रश्न नहीं उठता।

(घ) और (ङ) सूचना एकत्र की जा रही है और सदन के पटल पर रख दी जाएगी।

Proposal for Development of Taptl Gas Fields

348. SHRI ANANTRAY DEVSHANKER DAVE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government of Gujarat has submitted to the Central Government any proposal for the development of Tapti Gas Fields; and

(b) if so, by when a decision will be taken in this regard?

THE MINISTER OB STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH SHARMA): (a) and (b) Two undertakings of the Gujarat Government have submitted bids along with others. The matter is at an advanced stage of consideration.

Increasing Prices of LPG under Alleged Pressure of World bank

349. SHRI ANANT RAM JAISWAL:
    SHRI SATYA PRAKASH MALAVIYA

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that Goverment have increased the prices of LPG under the pressure of World Bank and International Monetary Fund when the prices of Gas and Petroleum products are decreasing in the International Market;

(b) if so, what are the details of the target Government want to achieve by increasing the LPG price stating its effect on middle and lower class consumers;

(c) whether Government will consider to provide subsidies on cooking gas to bring down the prices in the interest of consumers; and

(d) whether Government will also increase the supply of LPG to the consumers both in the urban and rural areas; if so, what are the details thereof